

**GOVERNMENT OF KARNATAKA**



**KARNATAKA LOKAYUKTA**

No. UPLOK-1/DE/547/2016/ARE-7

Multi Storied Building,  
Dr. B.R. Ambedkar Veedhi,  
Bengaluru-560 001  
Date: **23/11/2020**

**RECOMMENDATION**

Sub:- Departmental inquiry against;  
Sri Arun B Deshpande, the then Assistant Executive  
Engineer, Public Works Department, Muddebihal Sub  
Division, Vijayapura District – Reg.

Ref:- 1) Govt. Order No. 276 ಸೇಇವಿ 2016, Bengaluru dated  
24/10/2016.

2) Nomination order No. UPLOK-1/DE/547/2016,  
Bengaluru dated 4/11/2016 of Upalokayukta-1,  
State of Karnataka, Bengaluru

3) Inquiry Report dated 20/11/2020 of Additional  
Registrar of Enquiries-7, Karnataka Lokayukta,  
Bengaluru

The Government by its order dated 24/10/2016 initiated the disciplinary proceedings against Sri Arun B. Deshpande, the then Assistant Executive Engineer, Public Works Department, Muddebihal Sub Division, Vijayapura District (hereinafter referred to as Delinquent Government Official, for short as DGO) and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No. UPLOK-1/DE/547/2016 Bengaluru dated 4/11/2016 nominated Additional Registrar of Enquiries-10, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGO for the alleged charge of misconduct, said to have been committed by him. Subsequently, by Order No. UPLOK-1&2/DE/Transfers/2020, dated 28/5/2020, the Additional Registrar of

Enquiries-7, Karnataka Lokayukta, Bengaluru was re-nominated as inquiry officer to conduct departmental inquiry against DGO.

3. The DGO Sri Arun B. Deshpande, the then Assistant Executive Engineer, Public Works Department, Muddebihal Sub Division, Vijayapura District was tried for the following charges:-

“That you DGO Sri Arun B. Deshpande – the then Assistant Executive Engineer, PWD, Muddebihal, District Bijapur (Presently Technical Assistant, KBJNL) have caused loss to the Government by spending the amount twice for the following works and committed misconduct:

- (i) Repair work of road from Hunakanti Cross 0.00 Km. to 4.00 Km. has been executed during 2009-10 at an estimated cost of Rs.4.00 Lakhs. Again the same road has been executed during the next year, out of road maintenance grants.
- (ii) Work of repairing Pave-dip from Mudnal Cross – Kolur – Yaragalla –Hunakanti road 1.75 Km. has been executed during 2009-10 at an estimated cost of Rs.2.00 Lakhs. Again C.D work has been carried out on the same road.
- (iii) Work of maintenance to Mudnal Cross – Kolur – Yaragalla – Hunakanti Cross from 0.00 to 13.00 Km. has been executed under flood damage work. Again re-asphalting work has been carried out on the same road during the next year.
- (iv) Providing concrete pavement to Hunsnanti –Alur – Nallathwad road from Ch. 0.00 to 12.50 Km. has been executed under 12<sup>th</sup> Finance Scheme and

flood damage works. For the same road under Head of Account 5054, improvements to Hunakanti – Alur – Nallathwad road has been carried out in March 2011.

Thereby failing to maintain absolute integrity and devotion to duty, the act of which was unbecoming of a Government Servant and thereby committed misconduct as enumerated under Rule 3(1)(i) of Karnataka Civil Services (Conduct) Rules, 1966.”

4. The Inquiry Officer (Additional Registrar of Enquiries-7) on proper appreciation of oral and documentary evidence has held that the Disciplinary Authority has proved the above charges against DGO Sri Arun B. Deshpande, the then Assistant Executive Engineer, Public Works Department, Muddebihal Sub Division, Vijayapura District.

5. As per Charge 4(i), the DGO has caused loss to the State exchequer in a sum of Rs.4.00 Lakhs. As per Charge 4(ii), the DGO has caused loss to the State exchequer in a sum of Rs.2.00 Lakhs.

6. On re-consideration of inquiry report, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. It is hereby recommended to the Government to accept the report of Inquiry Officer.


7. As per the First Oral Statement submitted by DGO, he has retired from service on 31/5/2016.

8. Having regard to the nature of charge proved against DGO Sri Arun B. Deshpande it is hereby recommended to the

Government for imposing penalty recovering a sum of Rs.6,00,000/- from the pension payable to DGO Sri Arun B. Deshpande, the then Assistant Executive Engineer, Public Works Department, Muddebihal Sub Division, Vijayapura District.

9. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

  
**(JUSTICE N. ANANDA)** 23/11  
Upalokayukta-1,  
State of Karnataka,  
Bengaluru